

Present : Mr. Pankaj Jain, Standing counsel for the U.T. Chandigarh.

Mr. Rupinder Khosla, Sr. Advocate with
Mr. Sarvesh Malik, Advocate as amicus curiae.

Mrs. Shubhra Singh, Addl. A.G. Haryana.

Mr. SPS Tinna, Addl. A.G. Punjab.

Mr. Shobit Phutela, Advocate for the UOI.

The matter Re: Special Courts for MPs/MLAs to monitor the progress of cases pending against them has been taken up today. At the outset, Mr. Khosla, learned amicus curiae has apprised the court that as per the information supplied to him by the registry, only two cases are pending before the Single Judge of this court. He submits that he can get fresh instructions from the registry to ensure that no case pertaining to MPs/MLAs has been left out of the list. He has already furnished a list of cases which have been disposed off and those that are pending.

In spirit of the order passed by Hon'ble Supreme court titled as *Ashwani Kumar Upadhyay Vs. Union of India & Anr.* (supra), an Officer of the rank of Inspector General of Police shall be present on the next date of hearing to furnish the requisite information of all the cases pending against the MPs/MLAs (sitting or erstwhile) in the States of Punjab, Haryana & U.T. Chandigarh. Similar direction is issued to District Judges of Punjab, Haryana & U.T. Chandigarh to furnish details of such cases and to ensure their speedy disposal thereof. They shall also send a report regarding the stage of such trials.

At this stage, Mr. Khosla, learned amicus curiae points out that information may also be required from the Union of India, Central Bureau of Investigation, E.D. and other Central Investigating Agencies as the operative part

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of the order specifically mentions that trial of all the criminal cases instituted by the State(s) have to be monitored. As we have requested information from all the Sessions Judges in the three States, we expect that information as suggested by Mr. Khosla would also be furnished.

Registry to examine the possibility of listing the matter on a date this court is sitting for physical hearing. Learned counsel shall be notified of such date in advance.

(RAJAN GUPTA)
JUDGE

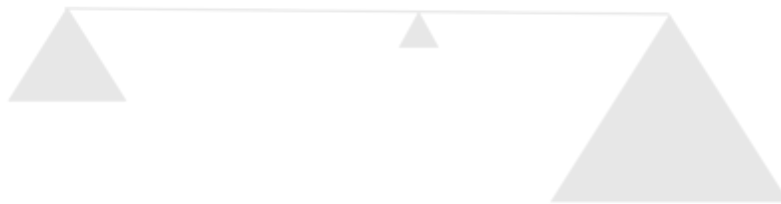
(KARAMJIT SINGH)
JUDGE

February 25, 2021

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CWP (PIL)-29-2021

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Court on its own motion v. State of Punjab and others

Present: Mr. Ankur Mittal, Additional Advocate General, Haryana.

Mr. SPS Tinna, Additional Advocate General, Punjab with
Mr. Arun Pal Singh, IPS, IGP, Crime, Punjab.

Mr. Satya Pal Jain, Additional Solicitor General of India with
Mr. Dheeraj Jain, Senior Counsel for UOI.

Case has been heard through Video Conferencing on account of
COVID-19 Pandemic.

Mr. Jain submits that he needs another one weeks' time in view
of order dated 25.2.2021. He shall be at liberty to file affidavit on or before
the next date of hearing. Copies thereof be also sent to the learned counsel
representing various parties.

Mr. Tinna along with Mr. Arun Pal Singh, IPS, IGP, Crime,
Punjab who has joined proceedings through Video Conferencing shall also
file affidavit likewise.

To come up on 30.4.2021.

(RAJAN GUPTA)
JUDGE

April 20, 2021
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(KARAMJIT SINGH)
JUDGE